

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 101
IB-512(ND)/2020
IA/1829/2024

IN THE MATTER OF:
Mr. Durgesh Kumar Sharma

...PETITIONER

Vs.

M/s. North Rajasthan Buildwell Pvt. Ltd. and Anr. ...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 22.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant

:Adv. Mohit D. Ram, Adv.
Anubhav Sharma, Adv Awnish
Kumar

For the non-applicant
For the IT Department

:Mr. Karan Gandhi Adv
:Mr. Parth Semwal and Mr.
Abhishek Maratha, Standing
Counsels

ORDER

IA/1829/2024

Ld. Counsel for the Applicant is present and sought time. It may be noted that Section 9 petition has already been **disposed off** vide order dated 08.03.2024. In view of the request made by the Ld. Counsel on behalf of the Applicant, list the matter on **07.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)